

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/23(KB)2019
IA(I.B.C)/1250(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI BALRAJ JOSHI**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28TH JUNE 2024

IN THE MATTER OF	ASSET RECONSTRUCTION COMPANY [INDIA] LIMITED VS CORPORATE POWER LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearances via video conference/physically

Mrs. Manju Bhuteria, Adv.] For the Liquidator
Mr. Abhishek Swaroop, Adv.]
Mr. Dwaipayan Basu Mallick, Adv.]
Mr. A. Prakash, Adv.]
Ms. Sweta Chakraborty, Adv.]
Ms. Kriti Talreja, Adv.]

ORDER

1. Ld. Counsel for the Liquidator Present.

2. IA(I.B.C)/1250(KB)2024

- a. This IA has been filed by Liquidator under Regulation 44(2), Liquidation Process Regulations, 2016 for extension of time of completion of Liquidation Process of the Corporate Debtor effect from 29.06.2024.
- b. This IA is accompanied by an affidavit of Liquidator at page Nos. 37 and 38.
- c. The reasons for seeking extension are mentioned in Paragraphs 72, 73 and 74 at pages 34 and 35 of the application.
- d. In view of the above, we extend the period of liquidation by **six months** with effect from 29.06.2024. The Liquidator shall endeavour to complete the entire liquidation process within the extended period.

e. This IA is **allowed and disposed of** the extent mentioned above.

3. Post this matter on **04.07.2024**.

Balraj Joshi
Member (Technical)

Bidisha Banerjee
Member (Judicial)